

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.296/MP/2025

Subject : Petition under Section 19 of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking direction from this Commission to the Respondent for return of the baking power as per the Banking Agreement between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for, revocation of the inter-state trading license granted to M/s Kreate Energy (I) Private Limited (Formerly, M/s Mittal Processors Private Limited).

Petitioner : Meghalaya Power Distribution Corporation Limited (MePDCL)

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MePDCL
Shri Mridul Gupta, Advocate, MePDCL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Respondent/KEIPL requested an adjournment due to the unavailability of the arguing counsel. In response, the learned counsel for the Petitioner pointed out that the Commission has already expressed its displeasure with KEIPL's conduct of seeking repeated adjournments in the matter.

2. However, considering the request of the learned counsel for the Respondent/KEIPL, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **4.8.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

